

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 25.11.94.

OA 577/94

S.C. VYAS                    ... APPLICANT.

v/s.

UNION OF INDIA & ORS.    ... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

HON'BLE MR. B.N. DHOUNDIYAL, MEMBER (A).

For the Applicant            ... SHRI R.N. MATHUR.

For the Respondents        ... ---

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the applicant. The applicant submitted this petition and prayed that the respondents be directed by issuance of an appropriate order to take appropriate action to convene a Selection Committee meeting for preparation of the Select List on the basis of yearwise vacancies of 1990-91, 1991-92, 1992-93, 1993-94 and 1994-95 for promotion of the Rajasthan Police Service Officers to the Indian Police Service under the provisions of Indian Police Service (Appointment by Promotion) Regulation, 1955. Further prayer has been made that the vacancies should not be clubbed for preparation of the Select List for promotion of the officers of the Rajasthan Police Service to the Indian Police Service. This petition has been filed on the apprehension that the respondents have already taken a decision to club the vacancies.

2. In the case of J.K. Soni & Ors. v/s. Union of India & Ors., (OA 138/94, decided on 16.8.94), this Bench only observed that, 'we will not like to take any decision in the matter. The respondents should take the decision according to law and should inform the concerned persons about the decision so taken, whether the vacancies will be clubbed or not'. There was a

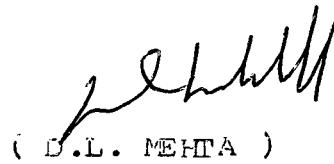
direction that the respondents should inform the applicant prior to the meeting of the Selection Committee that whether they are clubbing the vacancies for the purpose of selection or not and they should proceed according to law. This direction was given on 16.8.94.

3. We will not like to pass any order on the basis of apprehension. We can only observe that reasonable time shall be given to the parties after taking a decision so that any aggrieved party can approach the Tribunal or any other suitable forum. With these observations the petition is disposed of. Ordinarily, it is expected that the applicant should be given at least one week period from the date of receipt of the communication. We hope that the State Government will take the decision in time and will not allow the litigation to prolong and give the information about the decision so taken at least before a week of the meeting of the Selection Committee and shall inform all the concerned persons well before that.

4. The OA stands disposed of accordingly, with no order as to costs.



(B.N. DHANDIYAL)  
MEMBER (A)



(D.L. MEHTA)  
VICE CHAIRMAN